

DIVISION BENCH
COURT - II

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1340(KB)2018
IA(I.B.C)/1163(KB)2024, IA(I.B.C)/2048(KB)2023,
IA(I.B.C)/1176(KB)2024, IA(I.B.C)/1073(KB)2021,
IA(I.B.C)/679(KB)2024, IA(I.B.C)/590(KB)2024,
IA(I.B.C)/1081(KB)2023, IA(I.B.C)/599(KB)2024,
IA(I.B.C)/938(KB)2024, IA(I.B.C)/1806(KB)2023,
IA(I.B.C)/971(KB)2022, IA(I.B.C)/488(KB)2021,
IA(I.B.C)/1109(KB)2020, IVN.P (IBC)/16(KB)2023,
IA(I.B.C)/333(KB)2021, IA(I.B.C)/547(KB)2023,
IA(I.B.C)/40(KB)2021, IA(I.B.C)/854(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND JULY 2024

IN THE MATTER OF	JINDAL STEEL & POWER LIMITED VS BHARAT NRE COKE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Liquidator of Bharat NRE Coke Ltd.
Ms. Jayati Choudhary, Adv.]
Mr. Tanish Ganeriwala, Adv.]
Ms. Mandobi Chowdhury, Adv.]
Ms. Sreya Sen, Adv.]

Mr. Shaunak Mitra, Adv.] For the Jeju Metals Pvt. Ltd.
Mr. Rabindra Kr. Mitra, Adv.]
Ms. Sweta Poddar, Adv.]

Mr. Debasish Chakraborty, Adv.] For SBI, SCC Member of Gujarat & Bharat NRE
Mr. Snehasish Chakraborty, Adv.]

Ms. Farnaz Nasim, Adv.] For the Applicant in IA(I.B.C)/1163(KB)2024
] IA(I.B.C)/1081(KB)2023

Ms. Farnaz Nasim, Adv.] For the Respondent in IA(I.B.C)/1086(KB)2024

Ms. Sristi Barman Roy, Adv.] For the Respondent No. 10
Ms. Madhuja Barman, Adv.]

Ar.

O R D E R

1. Ld. Sr. Counsel/Counsel appearing on behalf of the parties present.
2. **IA(I.B.C)/599(KB)2024:**
 - a. Supplementary affidavit, if any, be filed within a period of two weeks.
 - b. Let a composite reply be filed in ten (10) days.
 - c. Ld. Counsel Mr. Shaunak Mitra submits that Jeju Metals Private Limited has already handed over the possession of the piece of land to the liquidator of Bharat NRE Coke Ltd.
 - d. List this matter for further arguments on **01.08.2024**.
3. **IA(I.B.C)/679(KB)2024:**
 - a. This application has been filed by the Liquidator to place on record the 18th Progress Report, which is placed at page nos. 25 to 71 of the application. This application is supported by an affidavit which is placed at page nos. 8 & 9 of the application. The 18th Progress Report is taken on record, and, accordingly this application is **disposed of**.
4. List the main CP along with rest of the IAs' for further consideration on **01.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)